

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARKIN CREATIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Arkin Creations Private Limited
2.	Date of Incorporation of corporate debtor	29.05.2009
3.	Authority Under Which corporate debtor Is Incorporated / Registered	Registrar of Companies, NCT of Delhi and Haryana, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52500HR2009PTC039150
5.	Address of the Registered Office and Principal Office (if any) of corporate debtor	Registered Office: H - 127, First Floor, Residency Greens, Greenwoods City, South City, Gurgaon-122001, Haryana, India
6.	Insolvency commencement date in respect of corporate debtor	07.10.2022 (Order was received by IRP vide email dated 11.10.2022 from NCLT Chandigarh Bench)
7.	Estimated date of closure of insolvency resolution process	05.04.2023 i.e. 180 days from Insolvency Commencement Date
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Satyendra Sharma Reg. No. IBBI/IPA-002/IP-N00737/2018-19/12260
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: M-3, Block No 51, Anupam Plaza -II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasirp@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: M-3, Block No 51, Anupam Plaza -II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasirp@gmail.com; cirp.arkincreations@gmail.com
11.	Last date for submission of claims	25.10.2022
12.	Classes of creditors, if any, under clause(B) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is Proposed.
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	(a)Web Link: https://ibbi.gov.in/home/downloads (b) NotApplicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the Arkin Creations Private Limited on 07.10.2022 (Order was received by IRP vide email dated 11.10.2022 from NCLT Chandigarh Bench).

The Creditors of Arkin Creations Private Limited are hereby called upon to submit their claims with proof on or before 25.10.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10. The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA. **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/

Satyendra Sharma -

Interim Resolution Professional

Date: 11.10.2022

Place: Agra

Reg. No. IBBI/IPA-002/IP-N00737/2018-19/12260

NORTHERN RAILWAY

Invitation of Tenders through E-Procurement system

Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items :-

S. No.	Tender No.	Brief Description	Qty.	Closing Date
01	18211060B	MULTI COLOUR PRS TICKETS	43000 NOS	04-11-22
02	14211119	SOAP TOILET CAKE MINIMUM GRADE-2	911273 NOS	14.11.22

Note: 1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details.
2. No Manual offer will be entertained.

Tender Notice No. 52/2022-2023 Dated : 12.10.2022 2711/2022

SERVING CUSTOMERS WITH A SMILE

HDFC BANK

Legal Cell : Plot No # 31, Najafgarh Industrial Area, Tower-A, 1st Floor, Shivaji Marg, Moti Nagar, New Delhi - 110055

POSSESSION NOTICE APPENDIX IV (RULE 8(1))

Whereas, the undersigned being the authorized officer of the HDFC BANK LTD. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (2002 Act) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 16/05/2017 calling upon the borrower(s) 1. Adg Online Solutions Pvt. Ltd. Through its Directors Mr. Khushwant Rai Bedi & Mrs. Deepa Sayal 2. Mr. Deepa Sayal W/o Mr. Anuj Sayal 3. Mr. Khushwant Rai Bedi S/o Mr. Jeevan Singh Bedi. To pay the amount mentioned in the notice Rs. 25,95,270/- (Rupees Twenty Five Lakh Ninety Five Thousand Two Hundred and Seventy Only) within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 11th day of October, 2022 (Tuesday).

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of HDFC BANK LTD. for an amount of Rs. 25,95,270/- (Rupees Twenty Five Lakh Ninety Five Thousand Two Hundred and Seventy Only) and interest thereon together with expenses and charges etc, less amount paid if any. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Commercial Space No. 03, On Lower Ground Floor, Admeasuring 415 Sq. Ft., Situated At Charmwood Plaza, In Eros Garden Colony, Surajkund Road, Faridabad, Bounded As Under: North: Corridor, South: Open, East: Shop No. LGF-4, West: Shop No. LGF-2

Place: Faridabad, Date :11/10/2022 Authorized Officer, HDFC Bank Ltd.

DEBTS RECOVERY TRIBUNAL-J, DELHI

4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001

OA No. 590/2020
Union Bank of India (Corporation Bank) Applicant
Versus
Mr. Ish Aul & Ors. Defendants

1. Mr. Ish Aul S/o Sh. Manohar Lal Aul, R/o Flat No. 9, Block-R, Type-4 Special, Andrew Gunj Extension, New Delhi-110049. PAN No. ABIPAA4616, M. No. 9650027930, Email ID: Ishaul70@yahoo.co.in Defendant 1.

2. Mrs. Mona Aul W/o Mr. Ish Aul, R/o Flat No. 9, Block-R, Type-4 Special, Andrew Gunj Extension, New Delhi-110049. PAN No. ADPPA7717C, M. No. 9650027930, Email ID: MONAUL28@GMAIL.COM Defendant 2.

3. The Managing Director, M/s Future World Green Homes Pvt. Ltd. Regd. Office S-222, School Block, Shakarpur, New Delhi-110092.
Also At: Corporate Office: D-247/11, Sector-63, Noida, Landline No. 0120-4567893, 01204336999, Email: Care@Futureworldcare.com Defendant 3.

Whereas the above named applicant has instituted a case for recovery of Rs. 20,93,553/- (Rupees Twenty Lakh Ninety Three Thousand Five Hundred Fifty Three Only) against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before LD. Registrar on 26.12.2022 at 10.30 A.M. (for further details kindly visit DRT website www.etrblun.gov.in Phone Number: 011-23748473)

Take notice that in case of your failure to appear on the above mentioned day before this Tribunal, the case will be heard and decided in your absence.

Due to ongoing Pandemic Situation, all the matters will be taken up through video All the Advocates/Litigants shall download that "Cisco Webex" application/ software; By order of this Tribunal For Registrar

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SDU TRAVELS PRIVATE LIMITED OPERATING IN TRAVEL AGENCIES AND TOUR OPERATORS AT DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

S. No.	Name of the corporate debtor along with PAN/CIN/LLP No.	SDU TRAVELS PRIVATE LIMITED CIN : U63040KA2010PTC055264
2	Address of the registered office	No.1/23, Raja Mansion, 12th Cross, Swimming Pool Extn, Malleswaram Bangalore KA- 560003
3	URL of website	Not Available
4	Details of place where majority of fixed assets are located	House No. 87-B, Sahpur Jat, New Delhi-110 049
5	Installed capacity of main products/ services	Nil- No business has been carried out by the Corporate Debtor for the last 2 years
6	Quantity and value of main products/ services sold in last financial year	Nil- No business has been carried out by the Corporate Debtor for the last 2 years
7	Number of employees/ workmen	Nil- No business has been carried out by the Corporate Debtor for the last 2 years
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Ahsan Ahmad, Resolution Professional C-108 3rd Floor Sector-2, Noida-201301 Through Email at: crip.sdutravels@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Ahsan Ahmad, Resolution Professional C-108, 3rd Floor Sector-2, Noida-201301 Through Email at: crip.sdutravels@gmail.com
10	Last date for receipt of expression of interest	28.10.2022
11	Date of issue of provisional list of prospective resolution applicants	30.10.2022
12	Last date for submission of objections to provisional list	04.11.2022
13	Process email id to submit EOI	crip.sdutravels@gmail.com

Ahsan Ahmad
Resolution Professional for SDU Travels Private Limited (Under CIRP) (A Company under Corporate Insolvency Resolution Process vide the Order dated 03.02.2022 of the Hon'ble NCLT, Bengaluru Bench, Bengaluru)
IP Registration No.: IBBI/IPA-001/IP-N00987/2020-21/13183
Add.: C-108 3rd Floor Sector-2, Noida-201301
Date: 13.10.2022 Mob. No.: +91-9891652751 | Email: crip.sdutravels@gmail.com

Home First Finance Company India Limited

CIN:L65990MH2010PLC240703
Website: homefirstindia.com Phone No.: 180030008425
Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE

REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues under stipulated time, hence HOME FIRST FINANCE COMPANY INDIA LIMITED are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT, 2002 read with rules thereunder, taken POSSESSION of the secured assets as mentioned herein below:

S. Location No	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Alwar AMR Developers, Mr. Aslam Khan S/o Mr. Amin Khan, Mr. Manoj Kumar S/o Mr. Rajendra Kumar, Mr. Ravi Jhelani S/o Mr. Girdhar Gopal Jhalani	All that Land being plot of land bearing the Khasara no. 353/0.39, 354/0.05, 355/0.23, 356/0.14, 357/0.14, 363/0.03, 364/0.03, 365/0.03, 366/0.07, 367/0.03 measuring 1.14 Hectors, located at village- chirkhana, Sub tehsil-Bahadarpur, Alwar-301023	14-06-2022	1,41,01,501	11-10-2022
2.	Jaipur Renu Panwar, Raju	PLOT No. 56(middle part) IN SCHEME PARWATI NAGAR, SITUATED AT VILLAGE, MUHANA, JAIPUR Rajasthan 302029	15-02-2022	9,30,260	11-10-2022
3.	Jaipur Deepak Shekhawat	Flat-D-905 Gurushikhar Tonk Road Gurushikhar tonk road jaipur Rajasthan 302022	12-01-2022	13,03,971	10-10-2022
4.	Jaipur Deepak Shekhawat, Mumal Meriya	Flat-1307, Gurushikhar Shekhawati, Green Triveni, sikar Road, jaipur Rajasthan 302013	12-01-2022	10,08,654	10-10-2022

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

THE BORROWERS/ GUARANTORS and the PUBLIC IN GENERAL are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned hereinabove against Properties/Secured Assets which is payable with the further interest thereon until payment in full.

The borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Authorized Officer,
Home First Finance Company India Limited

FEDERAL BANK

Branch Address: Plot no-4, Gopalbari Corner, Hathroi Fort Jaipur Rajasthan-302001 Tel: 0141-2360925

Notice Regarding Locker Operation

The Federal Bank ("Bank") hereby gives notice that certain irregularities have been observed in the maintenance of locker(s) hired by persons whose details are furnished below. Notice(s) sent to the respective locker hirer(s) has/have been returned unserved. The locker hirer(s)/other interested parties are hereby informed that in case they fail to regularize the locker arrangement by visiting the Branch, within 15 days from the date of this notice, Bank will be constrained to force open the locker(s) and take necessary further actions, as the Bank may deem fit, at the cost and expenses of the locker hirer(s).

Locker Number / Name & Address of Hirer(s)

MSJA042	Mrs. RAJSHRI SINGH, R/o B BLOCK FLAT NO 125, SECTOR 92, UTTAR PRADESH, 201301 Permanent address: SHAJADA KOTHI, NR BUS STAND, RAE BAREILLY, UTTAR PRADESH, 229001
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Date: 12.10.2022 For the Federal Bank Ltd. Manager/Senior Manager/Asst. Vice President

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 19-Jul-22 calling upon the borrower Mr/Mrs. POONAM (Applicant), Mr/Mrs. NIRAJ KUMAR (Co Applicant) to repay the amount mentioned in the demand notice bearing account number HL000000061800 being loan of Rs. 3422564/- (Rupees Thirty Four Lacs Twenty Two Thousand Five Hundred Sixty Four) as on 05-Jul-22 within 60 days from the date of receipt of the said notices.

The borrowers having failed to repay the amount, notice is hereby given to the borrower, guarantor and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on this 11-10-2022.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited (Uttar Pradesh Branch) for an amount of Rs. 3422564/- (Rupees Thirty Four Lacs Twenty Two Thousand Five Hundred Sixty Four) and interest thereon, costs etc.

Description of Immovable property

Part of plot no 9-c out of khasra no 8211/1/2/1 village behta hazipur Pargana and Tehsil Indri District Ghaziabad uttar Pradesh 201102

Date : 13.10.2022 Authorized Officer Vastu Housing Finance Corporation Ltd
Place : Uttar Pradesh

Form No. INC-26

[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014] Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another

Before the Central Government, Northern Region Bench, Delhi

In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of rule 30 of the Companies (Incorporation) Rules 2014

AND

In the matter of M/S SPRAXA SOLUTIONS PRIVATE LIMITED having its Registered Office at "H.No.- 8/84, 3rd Floor, Nehru Gali, 60 Futt Road, (Near Punjab National Bank), New Delhi 110037, "Feltioner"

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on WEDNESDAY, 24TH DAY OF AUGUST, 2022 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be deliver or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address B-2 WING, 2nd FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI - 110003, within 14 Days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: H. No.-8/84, 3rd Floor, Nehru Gali, 60 Futt Road, (Near Punjab National Bank), New Delhi - 110032.

For and on behalf of SPRAXA SOLUTIONS PRIVATE LIMITED
Sd/-
Yen Dutt Jain
Director
Date: 12-10-2022
Place: Delhi. DIN: 00134867

FORM P9 PUBLIC ANNOUNCEMENT

(Under regulation 19(2) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)

FOR THE ATTENTION OF THE CREDITORS OF (NAME OF CORPORATE DEBTOR)

Notice is hereby given that the Adjudicating Authority, Principal Bench has ordered for the commencement of pre-packaged insolvency resolution process for M/s. Enn Tee International Limited on 10.10.2022.

RELEVANT PARTICULARS

I	II	III
1	Name of corporate debtor	Enn Tee International Ltd.
2	Former name(s), if changed in last two years	NA
3	Date of incorporation of corporate debtor	15.02.1999
4	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi & Haryana
5	Identification number	U18101DL1999PLC098394
6	Address of the registered office and principal office (if any) of corporate debtor	E-39, Ground Floor, Shastri Nagar, New Delhi-110052
7	Pre-packaged insolvency commencement date	10.10.2022
8	Name and registration number of the resolution professional	Ritu Rastogi IBBI/IPA-001/IP-P00204/2017-18/10393
9	Address and e-mail of the resolution professional, as registered with the Board	D-18, 9A, Janakpuri D-Block, New Delhi - 110058 ritu_rastogi1@yahoo.co.in
10	Address and e-mail to be used for correspondence with the resolution professional	D-18, 9A, Janakpuri D-Block, New Delhi - 110058 pprrentee@gmail.com https://www.ibbi.gov.in/
11	List of claims shall be made available from	17.10.2022 at:

Date: 12.10.2022 Resolution Professional in the matter of Enn Tee International Ltd.
Place: New Delhi IBBI/IPA-001/IP-P00204/2017-18/10393

HDB FINANCIAL SERVICES LIMITED

Registered Office: Roshini, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad, Gujarat, Pin Code: 380009 Branch Office: HDB Financial Services Limited, 19, Panchkuan Nagar, Bharat Nagar, Patparganj, New Delhi-110029

POSSESSION NOTICE

Whereas, the Authorized Officer of HDB Financial Services Limited Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (64 of 2002) and in Exercise of Powers Conferred Under Section 13(12) Read With Rule 3 of The Security Interest (enforcement) Rules, 2002 Issued Demand Notice To The Borrower/s As Detailed Hereunder, Calling Upon The Borrower/s To Repay The Amount Mentioned In The Said Notice With All Costs, Charges And Expenses Till Actual Date of Payment Within 60 Days From The Date of Receipt of The Same. The Said Borrower/s Borrower Having Failed To Repay The Amount, Notice is Hereby Given To Borrower/s-borrower And The Public In General That The Undersigned Has Taken Possession Of The Property Described Here Below In Exercise Of Powers Conferred On Him/her Under Section 13(4) Section 14 Of The Said Act Read With Rule 8 Of The Said Rules Of The Security Interest Enforcement Rules 2002 On This 07, 10, 2022. The Borrowers In Particular And Public In General Are Hereby Cautioned Not To Deal With The Property And Any Dealings With The Property Will Be Subject To The Change Of Hdb Financial Services Limited For The Amount Specified Herein With Future Interest, Costs And Charges From The Respective Date. Details Of Property Taken In Possession Are Herein Below:

1) Name And Address Of The Borrower/co-borrower/guarantor; 2) Loan Account Number; 3) Loan amount; 4) Details Of Securities; 5) Date Of Demand Notice; 6) Claimed Amount In INR; 7) Date Of Possession

Name Of The Borrower & Co-Borrowers: Sandeep Singh Siondia - Pp-106 Pitampura Morha Enclave New Delhi-110034, Also Is At H.No.-69, 2nd Floor, Pocket No.-9 Sec-22, Rohini, Delhi Near G.d. Goenka Public School New Delhi-110035, Also Is At, House No-107, 1st Floor, Pocket-11, Sec-24 Rohini New Delhi-110085, Prem Singh - Pp-106 2nd Floor Pitampura Krishna Mandir New Delhi-110034, Raj Rani - Pp-106 Pitam Pura Delhi-110034, Sandeep Singh Siondia - Pp-106 Pitam Pura Krishna Mandir New Delhi-110034, Loan Account No. 153736/207246/149621; Loan Amount: Rs. 2200000 (Rupees Twenty Two Lacs Only) by loan account number 153736 and to the tune of Rs. 2500000 (Rupees Twenty Five Lacs Only) by loan account number 207246, and to the tune of Rs. 2200000 (Rupees Twenty Two Lacs Only) by the Loan account No. 149621 Demand Notice : 06.07.2021; Amount Claimed: Rs. 2,53,54,304.93/- (Rupees Two Crores Ninety Three Laks Eighty Four Thousand Eight Hundred Four and Paise Ninety Three Only) as of 06-July-2021 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. Npa Date: 04.03.2013; Details Of Security : Entire Second Floor Portion Under Roof Terrace Right Which is Apart Of Built Up Property Bearing No.69 Area Measuring 90 Sq.mtrs., Pocket -9 Sector -22, situated in Layout Plan Of Rohini Residential Scheme, Rohini, Delhi-110085 ; 7) Date Of Possession : 07.10.2022

The Borrowers Attention is Invited To Provisions Of Sub-section (8) Of Section 13 Of The Act, In Respect Of Time Available To Redeem The Secured Asset.

FOR ANY QUERY PLEASE CONTACT, please contact Mr. Keshav Singh 9818294992 HDB Financial Services Limited, 19, Panchkuan Nagar, Bharat Nagar, Patparganj, New Delhi-110029
Place: Delhi, Date: 13.10.2022 Sd/- For HDB Financial Services Limited, Authorised Officer

ART HOUSING FINANCE (INDIA) LIMITED

Formerly known as ART Affordable Housing Finance (India) Limited
Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034
Branch Office: 45, Udyog Vihar Phase 4, Gurugram, Haryana 120015

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of ART HOUSING FINANCE (INDIA) LIMITED [CIN No. U65999DL2013PLC255432] under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

The borrower having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken Physical possession of the properties described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the Act read with Rule 9 of the said rules on the dates mentioned against each accounts

The borrower(s) in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of ART Housing Finance (India) Limited for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Asset.

S. No.	Loan agreement No./ Co-Borrower/Guarantor	Deamnd Notice Date & Amount	Date of possession taken	Description of the properties mortgaged
1.	LNMYR01418 - 190005985 KALI SHARAN & ASHA	05.08.2022 For Rs. 20,08,789/-	11.10.2022	Property Being Situated at Flat Bearing No GF-102 on Ground Floor Front Side Portion Built on Property Bearing No C-8/4 Area Measuring 209 Sq. Mtrs. DLF Ankur Vihar Village Sadullabad Pargana Loni Ghaziabad Uttar Pradesh 201012
2.	LNMYR02718 - 190006535 ASHOK KUMAR SHARMA & SUMAN SHARMA	05.08.2022 For Rs. 10,21,446.05/-	11.10.2022	Property Bearing Flat No LGF-4, Udyog Vihar Ground Floor LIG on Plot No F-104 Block F, Situated at DLF Ved Vihar Village Sadullabad Pargana and Tehsil Loni Ghaziabad Uttar Pradesh

DATE : 11.10.2022 AUTHORIZED OFFICER
PLACE: GHAZIABAD ART HOUSING FINANCE (INDIA) LIMITED

M/s PELLET ENERGY SYSTEMS PRIVATE LIMITED (IN LIQUIDATION)

CIN : U20296DL2010PTC206628
Liquidator Address: CA. (IP) Reshma Mittal R-4/39, Raj Nagar, Ghaziabad-201002

E-AUCTION SALE NOTICE UNDER IBC 2016

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and Regulations thereunder, that the following Assets of M/s. Pellet Energy Systems Pvt. Ltd. (In Liquidation) forming part of liquidation estate are for sale by the Liquidator. Assets will be sold by E-auction through the service provider M/s Augeo Asset Management Company.

Date and Time of Auction : 10.11.2022 from 3.00 p.m. to 4.00 p.m. (with unlimited extension of 5 min)

Last Date for Submission of EMD : 08.11.2022 before 6:00 p.m.

Inspection Date & Time : From 30.10.2022 to 05.11.2022 (10.30 a.m. to 10.00 p.m.) with prior intimation to the liquidator. Contact Person (Mr. Ankit Kansal) +91-8273106343, 8077737887

Submission of Eligibility Documents : 13.10.2022 to 27.10.2022
Website for detailed E-auction process document: https://eauction.123done.in

Asset Description	Manner of Sale	Reserve Price	EMD Amount	Incremental Value
Land & Building situated at Khasra no. 373/1, 373/2, 374, 375/1, Bhagwanpur Gagaheri Main Road, Village Sikandarpur, Bhiswal, Pragana-Bhagwanpur, Distt Handwar, Uttarakhand. Area of Land is 30691 Sq Mtr., Concrete Admin building 163.03 sqmtr, fully covered with Tin shed finished good storage area & plant area 2898.37 Sq Mtr.	Company as a going concern	Rs. 19,50 crores (Nineteen Crores Fifty lakh only)	Rs. 1,95 crore (One Crores Ninety Five Lakh only)	Rs. 5 lakh (Five Lakh only)

Terms and Condition of the E-auction are as under

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" as such sale is without any kind of warranties and indemnities throughservice provider M/s Augeo Asset Management Company at web portal https://www.123done.in/

2. Bids shall be submitted to Liquidator (online or hard copy) in the format prescribed. The bid form along with detailed terms & conditions of complete E-auction process can be downloaded from the website of https://e-auction.123done.in/

3. The liquidator has right to accept or cancel or extend or modify, etc terms and conditions of E-Auction at any time. He has right to reject any of the bid without giving any reasons.

CA.(IP) Reshma Mittal
Liquidator, Pellet Energy Systems Pvt Ltd.-in liquidation
IBBI Reg No.: IBBI/IPA-001/IP-P00297/2017-18/10541
Email id: irp.pellet@rinsolvency.com

Date: 12.10.2022 Place: Ghaziabad

बैंक ऑफ महाराष्ट्र Bank of Maharashtra

Noida Zonal Office
Joy Tower, 2nd Floor, Phase-2, C Block, Industrial Area, Sector 62, Noida, Uttar Pradesh 201301

PREMISES REQUIRED ON RENT

Bank of Maharashtra invites offers from owners/ POA holders of premises strictly having permission from Local/Govt. authority for commercial activities for its branch(es).

Approx. Carpet Area of Premises (1000sq. ft. - 1300 sq. ft.)	Location
	1. Agra, Kamla Nagar (U.P.)
	2. Amroha (U.P.)
	3. Sambhal (U.P.)
	4. Noida, Sec-119 (U.P.)
	5. Noida, Sec-137 (U.P.)
	6. Gr. Noida West Sec-16 B (U.P.)
	7. Tanakpur (U.K.)
	8. Rajpur Road ,Dehradun (U.K.)
	9. Vikas Nagar (U.K.)
	10. Shivalik Nagar, Haridwar (U.K.)
	11. Ramnagar (U.K.)

The proposed premises should be preferably at ground floor (with sufficient parking place) on lease rent basis for opening a branch along with ATM room with separate entrance. The premises should have adequate power load and provision of other infrastructural requirements as per Bank's requirements and specifications. The premises should be ready for possession or to be ready within 10- 15 days as per Bank's requirement. The interested parties/ persons should submit their offers on the Bank's prescribed formats of "Technical Bid" and "Commercial Bid" respectively in two separate sealed envelopes super-scribing "Technical Bid" /"Commercial Bid" respectively upto 05.00 PM on 27/10/2022 in the office of Zonal Manager, Bank of Maharashtra, Noida Zonal Office Joy Tower, 2 nd Floor, Phase-2 C Block, Industrial Area, Sector 62, Noida, Uttar Pradesh 201301. These formats can be obtained in person from above office during office hours and also can be downloaded from Bank's website www.bankofmaharashtra.in under "Tender" section along with this tender advertisement. The Bank reserves the right to cancel/reject any offer without assigning the reason thereof. No brokerage will be paid. Incomplete and delayed proposals will not be considered. For further details contact us at gad_noi@mahabank.co.in, 0120-2402662.

Date : 13.10.2022 Place : Noida Zonal Manager

FORM NO. INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another

BEFORE THE CENTRAL GOVERNMENT NORTHERN REGION

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Megametro Engineering Private Limited having its registered office at D-604, Sixth Floor, Plot No-95, Maurya Apartment, Patparganj, J.P Extension, East Delhi, Delhi-110092

...Applicant

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Annual General meeting held on 30th September, 2022 to enable the Company to change its Registered office from "National Capital Territory of Delhi" to "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi - 110003, within fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

D-604, Sixth Floor, Plot No. 95, Maurya Apartment, Patparganj, J.P Extension, East Delhi, Delhi-110092

For and on behalf of the Applicant
Megametro Engineering Private Limited
Sd/-
RAMGOPAL SAINI (Director)
Date: 13.10.2022
Place: New Delhi DIN: 07627065

TATA CAPITAL FINANCIAL SERVICES LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013. Delhi Branch Office: 7th Floor, Videcon Towers Block 7E Jhandewalan Extension New Delhi-110055.
CIN No. U67100MH2010PLC210201 website - www.tatacapital.com

Appendix - IV (Rule - 8(1)) POSSESSION NOTICE

Whereas, the undersigned being the authorised officer of Tata Capital Financial Services Limited ("TCFSL") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30th July 2019 calling upon the Borrower/Mortgagors/Guarantors, M/s Nath Motors Private Limited (Borrower & Mortgagor), Mr. Girish Bhatia (Guarantor), Ms. Molika Garg (Guarantor), Ms. Kranti Automobiles Pvt. Ltd. (Corporate Guarantor & Mortgagor) & Late Mr. Pran Nath Bhatia (Guarantor) represented through his legal heirs Mrs. Usha Bhatia, Mr. Girish Bhatia, Mr. Amit Bhatia and Mr. Gaurav Bhatia, herein, to repay the amount mentioned in the notice being INR 11,38,69,871.72/- (Indian Rupees Eleven Crores Thirty Eight Laks Sixty Nine Thousand Eight Hundred Seventy One and Paise Seventy Two Only) as on 29th July 2019 within 60 days from the date of the said notice.

The Borrower/Mortgagor/Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor/Guarantors and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rules on this 12th day of October the year 2022.

The Borrower(s)/Mortgagor(s)/Guarantor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, with respect to the time available, to redeem the secured assets. The Borrower/Mortgagors/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Financial Services Limited (TCFSL) for an amount INR 11,38,69,871.72/- (Indian Rupees Eleven Crores Thirty Eight Laks Sixty Nine Thousand Eight Hundred Seventy One and Paise Seventy Two Only) as on 29th July 2019 together with further interest thereon at the contractual rate of interest till the date of payment & expenses thereon.

Description of the Sec

